

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI-110066**

PRINCIPAL BENCH –COURT NO. 1

**Service Tax Condonation of Delay Application No.
ST/COD/51139/2018**

(on behalf of the Appellant)

in

Service Tax Appeal No. 53366 of 2018 – DB

(Arising out of Order-in-Appeal No. IND-EXCUS-000-APP-593-17-18 dated 31.1.2018 passed by the Commissioner (Appeals), CGST & Central Excise, Indore)

Micro-Tech Engineers

115, Karamchari Colony, Dewas
Madhya Pradesh

Appellant

Versus

**Commissioner, Central Goods &
Service Tax, Indore**

Manik Bagh Palace, Post Box No. 10
Indore – 452 001
Madhya Pradesh

Respondent

Appearance :

Present for the Appellant: None

Present for the Respondent: Shri A. Thaplial, DR

Date of Hearing/Decision: 29.07.2019

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. BIJAY KUMAR, MEMBER (TECHNICAL)

Final Order No. 50960/2019

Justice Dilip Gupta:

The appeal was filed in the office on 28 September, 2018 with a delay condonation application. On 9 April, 2019 when the appeal was listed, Shri Kuldeep Singh, who had filed Vakalatnama on behalf of the appellant, had stated that he intended to withdraw the Vakalatnama. The prayer was granted and a notice was issued

to the appellant by Speed Post mentioning that the appeal would be listed on 13 May, 2019. Accordingly, a notice dated 16 April, 2019 was sent to the appellant by Speed Post mentioning therein that the hearing fixed for 9 April, 2019 has been adjourned on 13 May, 2019. The aforesaid letter was served upon the appellant on 27 August, 2019 as is clear from the Track Consignment Report.

2. On 13 May, 2019, the matter was adjourned to 29 July, 2019.

3. Today, no one has appeared to press the application.

4. We are also not satisfied from the facts stated in the application that the appellant was prevented by sufficient cause from preferring the appeal within the stipulated period. The application is, accordingly rejected.

4. As the application has been rejected, the appeal stands dismissed.

(Dictated & pronounced in open Court)

(Justice Dilip Gupta)
President

(Bijay Kumar)
Member (Technical)

RM